

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 75/(MAH)/2014
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.03.2017

NAME OF THE PARTIES: IL & FS Trust Co. Pvt. Ltd.
V/s.
M/s. Dunar Foods Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Mr. Sharad Jagtiani
Mr. Manav Kane
Mr. Rahat Kadam
Ms. Chitra Suder
i/b W.S. Kane & Co.

Advocates for
Petitioner

Rahat Kadam

MR. MANOS K. SINGH
MR. NILAVYA BANDYOPADHYAY
MS. TANUKA DE

Advocate
for Res
1-4, 6-16,
20

MS. Jitendra

Ms. Salomee Kulharni
i/b Ameya
Chowdhury

Adv. for
RS

R

Order

TCP No.75/397-398/NCLT/MB/MAH/2014

On Application Nos.80 & 81 of 2017 moved by R1 to R4, R6 to R16 and R20, the Petitioner side is at liberty to file replies within one week hereof, rejoinder if any, within one week thereof.

In respect to the Applications filed forensic, and if, the Petitioner side having already argued on the last day of hearing, this Bench, owing to paucity of time, has directed the Respondent side to make their submissions on the next date of appearing.

List this matter for hearing on 21.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)